

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: March 12, 1992.

OA 439/90

Dr. MAHESH CHAND MANGAL ... APPLICANT.

Versus

UNION OF INDIA & ANOTHER ... RESPONDENTS.

For the applicant ... Shri D.P. Avinashi,
Counsel.

For the respondents ... Shri N.S. Mehta,
Counsel.

1. Whether Reporters of local papers may be allowed to see the judgement ?
2. To be referred to the Reporters or not ?

CORAM:

THE HON'BLE MR. P.K. KARTHA...VICE CHAIRMAN.

THE HON'BLE MR.D.K. CHAKRAVORTY...MEMBER(A).

JUDGEMENT (ORAL)

Heard the learned counsel for the respondents. The applicant was not present during the last three hearings. The application is dismissed ~~for default for~~ ^{and} non-prosecution.


(D.K. CHAKRAVORTY)
MEMBER (A)


(P.K. KARTHA)
VICE CHAIRMAN